

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 357 OF 2017 &
IA NO. 969 OF 2017
AND
APPEAL NO. 22 OF 2018

Dated : 28th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 357 OF 2017 & IA NO. 969 OF 2017

In the matter of:

| | | |
|---|------|----------------------|
| Rosa Power Supply Company Limited | | Appellant(s) |
| Versus | | |
| Uttar Pradesh Electricity Regulatory Commission & Ors. | | Respondent(s) |

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Samarth Kashyap

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Aditya Kumar Singh for R-2

Mr. Pulkit Agarwal
Ms. Tanya Sareen for R-3

APPEAL NO. 22 OF 2018

| | | |
|---|------|----------------------|
| Uttar Pradesh Power Corporation Limited | | Appellant(s) |
| Versus | | |
| Uttar Pradesh Electricity Regulatory Commission & Ors. | | Respondent(s) |

Counsel for the Appellant(s) : Mr. Aditya K. Singh

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. S Venkatesh
Mr. Samarth Kashyap for R-2

Mr. Pulkit Agarwal
Ms. Tanya Sareen for R-3

ORDER

Learned counsel appearing for both the parties submitted that pleadings are complete in these matters.

The submissions of the counsel appearing for both the parties, as stated supra, are placed on record.

The learned counsel for both the parties are directed to file their respective written submissions in these cases within four weeks i.e. on or before 28.03.2019, duly serving copy of the same to the counsel for the other side.

List these matters for hearing on **10.04.2019**, as agreed by the counsel for the both the parties.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N.K. Patil)
Judicial Member